

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1312
ANSWERED ON:03.03.2011
MOBILE COURTS
Jagannath Dr. M.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has decided to introduce mobile courts in Naxalite infested areas;
- (b) if so, the details thereof; and
- (c) the time by which these mobile courts are likely to be introduced?

Answer

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) to (c): The Gram Nyayalayas Act, 2008 has been enacted by the Central Government for the establishment of Gram Nyayalayas. The Act has come into force with effect from 2nd October, 2009. As per Section 3(1) of the Act, it is for the State Governments to establish Gram Nyayalayas after consultation with the respective High Court. In terms of Section 9 of the Act, the Gram Nyayalayas may function as mobile courts. As informed by the State Governments, 144 Gram Nyayalayas have been notified so far. Out of which 47 Gram Nyayalayas have started functioning.